

GOVERNMENT OF INDIA  
MINISTRY OF PLANNING

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3665**  
TO BE ANSWERED ON 03.04.2023

**ASSET MONETISATION**

3665 SHRI MALLIKARJUN KHARGE:

Will the Minister of PLANNING be pleased to state:

- (a) whether it is a fact that Government has set a target of ₹ 1.62 lakh crore for asset monetisation in Financial Year 2023;
- (b) if so, details of target set and achieved so far, Ministry-wise;
- (c) whether Government is on track to achieve its target;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

**(RAO INDERJIT SINGH)**

- (a) Yes Sir. As per the phasing envisaged under National Monetisation Pipeline (NMP), monetisation value of Rs. 1.62 lakh crore has been envisaged for FY 23.
- (b) As NMP was launched in August 2021, FY21-22 was the first year of its implementation. Against this, during FY 21-22, transactions with aggregate monetisation value of about Rs. 97,000 crores in terms of accruals or private investments were completed. During FY 22-23, based on the updates collated from the line ministries & departments till the end of January 31, 2023, proposals with an estimated monetisation value of about Rs. 76,000 crores were completed by various ministries and submitted for review. Key ministries include M/o Road Transport & Highways, M/o Power, M/o Mines, M/o Coal, M/o Ports Shipping & Waterways and M/o Civil Aviation. Processing of a number of transactions by various ministries & departments and their underlying entities is underway. A pipeline of transactions is at various stages of processing.

(c), (d) and (e) : Ministries and Departments are processing proposals and undertaking necessary efforts towards expediting roll out and fructification of transactions. Towards every transaction completion, detailed due diligence by the concerned asset owning entities is undertaken to finalise transaction structure and modalities in accordance with extant guidelines and applicable regulations. These aspects are thereafter appraised and approved by competent authority as per the extant policies and delegation of powers. Additionally, periodic reviews at the programme level is being undertaken by a multi-level institutional mechanism.

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